

Involvement of officials in oil Adulteration cases

‡288. SHRI RASHEED MASOOD: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of officers/employees of the Petroleum Ministry apprehended in the cases of allegedly selling adulterated products in collusion with dealers;

(b) the action taken against them so far; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) There is no established case of involvement of any officers/employees of the Ministry of Petroleum and Natural Gas in sale of adulterated products in collusion with its dealers during last three years and in current year up to June 2013.

(b) and (c) Do not arise in view of (a) above.

Oil reserves for ensuring energy security

‡289. SHRI NARESH AGRAWAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government has established crucial oil reserves to ensure the energy securities of the country;

(b) if so, the details thereof; and

(c) whether it is sufficient to tackle any emergency situation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) to (c) The Government, through Indian Strategic Petroleum Reserves Limited (ISPRL), is setting up Strategic Crude Oil Reserves with storage capacity of 5.33 Million Metric Tonnes (MMT) at three locations viz. Visakhapatnam (storage capacity: 1.33 MMT), Mangalore (storage capacity: 1.5 MMT) and Padur (storage capacity: 2.5 MMT) to enhance the energy security of the country.

‡ Original notice of the question was received in Hindi.